Labour Minister should make a statement in regard to the LIC strike.

MR. SPEAKER : When the Deputy-Speaker is there in the Chair, I know he would do that.

SHRI S. M. BANERJEE : I have the same regard for you.

श्री जार्ज फरनेन्डीज (बम्बई दक्षिण) : अध्यक्ष महोदय, कल डा० राम सुभग सिंह ने इसके लिये वायदा किया था।

MR. SPEAKER : I do not object to his making a statement. I am not standing in the way. If the Deputy-Speaker had said that, then it was from the Chair that he had made that observation.

SHRI NATH PAI (Rajapur) : May I submit that the commitment is not by Shri Khadilkar but it was a commitment made by the Deputy-Speaker and hence it is binding on the Chair ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : Shri S. M. Banerjee and Shri George Fernanades both have pointed out that I had made some promise. There was no question of making any promise at all.

I only said that I had noted the contents. If he wants to take my words in that way I would be only too happy. I have already conveyed it to the Labour Minister.

श्री जार्ज फरनेन्डीज : हाथी साहब इस पर उठकर कुछ कहें। अभी भी दो दिन बाकी हैं पांच तारीख को हड़ताल है यह एक बहुत ही गम्भीर मामला है और अध्यक्ष महोदय आप मजदूर मन्त्री को कहें कि वह सदन में इस बारे में एक वक्तव्य दें।

SHRI S. M. BANERJEE : The Labour Minister is here and let him make a statement. Otherwise, we shall be accused of indulging in politics.

SHRI ATAL BIHARI VAJPAYEE (Balrampur) : You may admit a calling-attention-notice.

MR. SPEAKER : That is a different matter. Admitting a calling-attention-notice is my privilege. Since a request has been made, and the leaders of the different parties are also asking for a statement, and the hon. Minister has heared it, according to the normal parliamentary practice he has to take note of the feelings expressed by the opposition and if not today, at least some time later make a statement. I leave it to him. I am not saying that he should make a statement here and now. Admitting a calling-attention-notice is my privilege. So, let us consider these things.

SHRI S.M. BANERJEE : Let him make a statement *suo motu*. Otherwise, we shall be accused of having indulged in politics, that the strike was politically motivated, there was incitement to rebellion and so on.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha :

> 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on, Tuesday the 26th November, 1968, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Foreign Marriage Bill, 1963 :
>
> "That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to make provision relating to marriages of citizens of India outside India be extended up to the first day of the Sixty-seventh Session of the Rajya Sabha.".'

12.32 hrs.

INDIAN RAILWAYS (AMENDMENT) BILL—*Contd.*

Clause 3

MR. SPEAKER : The House will now take up further clause-by-clause con-

[Mr. Speaker]

sideration of the Indian Railways (Amendment) Bill. We had originally allotted only 3 hours for it, but we have already spent 8 hours on it. Yesterday, clause 2, which was a controversial clause, had been disposed of.

There are no amendments to clauses 3 and 4. So, I shell put them together to vote.

The question is :

"That clauses 3 and 4 stand part of the Bill".

The motion was adopted.

Clauses 3 and 4 were added to the Bill.

Clause 5—(*Repeal and Saving*)

SHRI INDRAJIT GUPTA (Alipore) : I beg to move :

Page 2, line 27, *for* "14th" *substitute* "20th". (13)

In spite of my best efforts yesterday I could not elicit any reply from the hon. Minister as to the actual motive underlying the effort to translate the ordinance into a statute. I had alleged yesterday that the only valid ground from the Government's point of view could be the desire to continue to persist with the cases which had been brought against the Central Government employees including railwaymen on the alleged ground of contravention of the ordinance which ordinance was promulgated in order to take action against such people as went on strike on the 19th September. There could be no other ground for behaving in this fashion.

This is in sharp contrast with what happened in 1960 when a similar ordinance was repealed by the same Government and was not sought to be transulated into an Act. This time the position is different. Government have adopted a more vindictive attitude and they want the ordinance to be lawful so that the cases which have been launched in court against all those people could be carried through and those persons could be persecuted, prosecuted and punished. I think the hon. Minister did not answer this point. In fact, he had evaded it yesterday. This show that Government's attitude is entirely one of victimisation. Therefore I am moving this amendment of mine to clause 5 which seeks to substitute '20th September' in place of '14th September'. In other words, the effect of this amendment is that no action can be taken in terms of that ordinance for anything which took place on the 19th September. I think he should agree to this amendment. As we have already pointed out from this side of the House, all the things that he wants to do or he has explained a great length that he wants to do or to prevent are already provided for under the existing Railway Act and Railway Rules.

There is no other logical explanation possible for their persisting in this attitude except that they want to see that the court cases are put through and the people concerned are punished and jailed and so on.

Therefore, I would appeal to the hon. Minister to accept my amendment.

MR. SPEAKER : The amendment is now before the House.

THE MINISTER OF RAILWAYS (SHRI C.M. POONACHA) : I am affraid it would not be possible for me to occept this amendment for the reason that in regard to whatever court cases are there, the judicial action will have to take its natural course. It cannot be argued now that because such court cases are there, this amendment should be accepted thereby watering down the objectives of the proposed legislation that we have before us. So, I am not able to accept this amendment.

My hon. friend was referring to certain measures which had been brought forward in 1960 and which were not subsequently brought on the statute-book. I would submit that conditions differ and therefore, there are valid reasons for putting this Bill on the statute-book as a permanent measure.

My hon. friend was also trying to point out the redundnacy of these provisions on the plea that the Railway Act and the rules thereunder contained similar provisions already. I beg to differ from him. The Railway Act as it stands now

provides for certain types of offences, but it does not in precise terms provide for dealing with the offences which we are now enumerating in this amending Bill. Therefore, this amending Bill is necessary in view of certain requirements for regular running of train service and train operations.

MR. SPEAKER : The hon. Member's point is this. He wants the date 20th September to be substituted in place of 14th September. I think he agrees to the clause being there, but he only wants a small concession and he wants the date 14th to be changed to 20th September, so that 19th September would not be covered. That is the only small concession which hon. Members are asking.

SHRI INDRAJIT GUPTA : You consider it a small concession. We are grateful to you. He wants to cover the future We are requesting him not to give retrospective effect to it.

MR. SPEAKER : That is exactly what I have said.

SHRI C.M POONACHA : Whatever offences have been committed will have to be dealt with by the courts. This is a matter for the courts to decide.

MR. SPEAKER : Otherwise whatever action you have taken becomes illegal.

SHRI NATH PAI (Rajapur) : He is, I think, trying to emphasise what is only too obvious. If an offence has taken place, it has to be dealt with in accordance with the provisions of law, whatever law may be there. One has to accept that statement. What we are disputing at this stage is not that. The so-called offence took place under the particular law of the country as it then existed. This law did not exist then. To make these offences come within the purview of this law is what we are objecting to.

MR. SPEAKER : Ordinance was there.

SHRI NATH PAI : This particular Ordinance was there. An Ordinance is a temporary thing to deal with an emergency. It is a very dangerous step to make a permanent part of the statute of India what was intended as a temporary measure. What we are pleading is : let the so-called offences be dealt with under the normal law of the land ; let not what was a temporary measure be used against it. You have tried to explain it to him. Nobody is asking for a major concession in this. You have understood it. But has he ?

MR. SPEAKER : I am prepared to yield, if necessary. I am not in a hurry.

SHRI S.M. BANERJEE (Kanpur) : You have supported our cause.

MR. SPEAKER : The question is :

"Page 2, line 27, *for* "14th" *substitute* "20th". (13)

The Lok Sabha divided :

12.42 hrs.

DIVISION NO. 20

AYES

Ahmed, Shri J.
Badrudduja, Shri
Banerjee, Shri S. M.
Barua, Shri Hem
Behera, Shri Baidhar
Biswas, Shri J. M.
Brij Bhushan Lal, Shri
Chakrapani, Shri C. K.
Dange, Shri S. A.
Desai, Shri Dinkar
Devgun, Shri Hardayal
Dwivedy, Shri Surendranath
Fernandes, Shri George
Gopalan, Shri P.
Goyal, Shri Shri Chand
Gupta, Shri Indrajit
Gupta, Shri Kanwar Lal
Jha, Shiva Shri Chandra
Khan, Shri Ghayoor Ali
Kisku, Shri A. K.
Kuchelar, Shri G.
Kushwah, Shri Y. S.
Lakkappa, Shri K.
Molahu Prasad, Shri
Nair, Shri Vasudevan
Nath Pai, Shri

Pandey, Shri Sarjoo
Patil, Shri N. R.
Ramabadran, Shri T. D.
Ramji Ram, Shri
Samanta, Shri S. C.
Sambhali, Shri Ishaq
Sen. Shri Deven
Sezhiyan, Shri
Shah, Shri T. P.
Sharma, Shri Yajna Datt
Shastri, Shri Ramavatar
Sreedharan, Shri A.
Tyagi, Shri O. P.
Vajpayee, Shri Atal Bihari
Vidyarthi, Shri R. S.

NOES

Ahirwar, Shri Nathu Ram
Aga, Shri Ahmad
Arumugam, Shri R. S.
Awadesh Chandra Singh, Shri
Azad, Shri Bhagwat Jha
Bajpai, Shri Vidya Dhar
Barua, Shri Bedabrata
Bhagat, Shri B. R.
Bhandare, Shri R. D.
Bhargava, Shri B. N.
Birua, Shri Kolai
Bohra, Shri Onkarlal
Burman, Shri Kirit Bikram Deb
Chanda, Shri Anil K.
Chanda, Shrimati Jyotsna
Chandrika Prasad, Shri
Chaturvedi, Shri R. L.
Chaudhary, Shri Nitiraj Singh
Chavan, Shri D. R.
Chavan, Shri Y. B.
Choudhary, Shri Valmiki
Dass, Shri C.
Desai, Shri Morarji
Dhillon, Shri G. S.
Dinesh Singh, Shri
Dixit, Shri G. C.
Dwivedi, Shri Nageshwar
Girja Kumari, Shrimati
Hari Krishna, Shri
Hem Raj, Shri
Jadhav, Shri V. N.
Kamble, Shri
Kesri, Shri Sitaram
Kripalani, Shrimati Sucheta
Krishna, Shri M. R.
Kureel, Shri B. N.
Kushok Bakula, Shri
Laskar, Shri N. R.
Laxmi Bai, Shrimati
Mahadeva Prasad, Dr.
Mahida, Shri Narendra Singh
Malhotra, Shri Inder J.
Mandal, Shri Yamuna Prasad
Mane, Shri Shankarrao
Masuriya Din, Shri
Mehta, Shri Asoka
Mehta, Shri P. M.
Mirza, Shri Bakar Ali
Mishra, Shri Bibhuti
Mishra, Shri G. S.
Mohinder Kaur, Shrimati
Mrityunjay Prasad, Shri
Nanda, Shri
Oraon, Shri Kartik
Padmavati Devi, Shrimati
Pandey, Shri K. N.
Pant, Shri K. C.
Parmar, Shri Bhaljibhai
Patel, Shri N. N.
Patil, Shri T. A.
Poonacha, Shri C. M.
Qureshi, Shri Mohd. Shaffi
Radhabai, Shrimati B.
Raghu Ramaiah, Shri
Raj Deo Singh, Shri
Rajni Devi, Shrimati
Rajasekharan, Shri
Ram Dhani Das, Shri
Ram Subhag Singh, Dr.
Ram Swarup, Shri
Ramshekhar Prasad Singh, Shri
Randhir Singh, Shri
Rane, Shri
Rao, Shri K. Narayana
Rao, Shri Thirumala
Rao, Dr. V. K. R. V.
Raut, Shri Bhola
Reddi, Shri G. S.
Reddy, Shri P. Antony
Reddy, Shrimati Sudha V.
Rohatgi, Shrimati Sushila
Roy, Shri Bishwanath
Sadhu Ram, Shri
Saha, Dr. S. K.
Saigal, Shri A. S.
Saleem, Shri M. Yunus
Salve, Shri N. K. P.
Sapre, Shrimati Tara
Sarma, Shri A. T.
Sayyad Ali, Shri
Sen, Shri P. G.
Shambhu Nath, Shri
Shankaranand, Shri B.
Sharma, Shri Naval Kishore

Shashi Bhushan, Shri
Shastri, Shri Ramanand
Sheo Narain, Shri
Sher Singh, Shri
Sheth, Shri T. M.
Shinkre, Shri
Shukla, Shri Vidya Charan
Siddayya, Shri
Siddheshwar Prasad, Shri
Sinha, Shri R. K.
Sinha, Shrimati Tarkeshwari
Snatak, Shri Nar Deo
Sudarsanam, Shri M.
Supakar, Shri Sradhakar
Sursingh, Shri
Swaran Singh, Shri
Tiwary, Shri D. N.
Tiwary, Shri K. N.
Ulaka, Shri Ramachandra
Veerappa, Shri Ramachandra
Venkatasubbaiah, Shri P.

MR. SPEAKER : The result* of the division is : *Ayes*, 41 ; *Noes* ; 115

The motion was negatived.

MR. SPEAKER : The question is :

"That Clause 5 stand part of the Bill."

The motion was adopted.

Clause 5 was added to the Bill.

MR. SPEAKER : The question is :

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill

SHRI C. M. POONACHA : I beg to move :

"That the Bill be passed."

MR. SPEAKER : We shall fix up some time for the third reading.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : Three hours.

MR. SPEAKER : For the whole Bill, the Business Advisory Committee fixed three hours. Now we should be reasonable. I would say at best one hour.

Motion moved :

"That the Bill be passed."

Shri Kanwar Lal Gupta.

श्री कंवर लाल गुप्त : अध्यक्ष महोदय, मुझे दुख है कि मंत्री महोदय जिन्होंने यह विधेयक रखा है वह यह नहीं बता सके हैं कि यह विधेयक उन्होंने क्यों रखा है। मैं यह कह सकता हूं कि वह पूरी तरह से विफल हो गये हैं यह बताने में कि इस विधेयक की क्या जस्टिफिकेशन है। वह इस बारे में देश को, इस सदन को विश्वास में लेने में बिल्कुल विफल हो गए हैं।

मैं उन से एक सवाल पूछना चाहता हूं। क्या यह सही नहीं है कि इस विधेयक के जरिये से आपने हमेशा के लिए हड़तालों पर ब्लैंकिट बैन लगा दिया है ?

12.43 hrs.

[Mr. Deputy-Speaker *in the Chair*]

अगर यह सही नहीं है तो क्या किसी भी स्थिति या परिस्थिति में सरकारी कर्मचारी या रेलवे कर्मचारी हड़ताल कर सकते हैं ? अगर कर सकते हैं तो कब कर सकते हैं। मेरे ख्याल से तो यह बिल बिल्कुल कम्पलीट ब्लैंकिट बैन लगाता है स्ट्राइक्स के ऊपर। स्ट्राइक का अधिकार आज तक यह सरकार देती आई है और दुनिया के सभी प्रजातंत्रीय देश इसका अधिकार देते आए हैं। आपको मालूम होगा कि केरल गवर्नमेंट के बारे में हमारे आ मिनिस्टर ने यह कहा है कि कलैक्टिव डिफेंस का अधिकार होना चाहिये। अगर वहां की सरकार कुछ गलत काम करती है तो उसके खिलाफ कलैक्टिव डिफेंस होना चाहिए। इस चीज को

*The following Members also recorded their votes :
NOES : Sarvashri J. B. S. Bist and J. N. Pramanik.

[श्री कंवर लाल गुप्त]

में रखते हुए या तो आप यह कहें कि सरकार कभी गलती कर ही नहीं सकती है और अगर आप यह नहीं कहते हैं और आप इसको मानते हैं कि सरकार गलती कर सकती है और अगर एक बार भी वह गलती करे तो जो स्ट्राइक का अधिकार है क्या वह कलैक्टिव डिफेंस नहीं है ? केरल में आप कुछ कहते हैं और जब आपकी बारी आती है तो कुछ और कहते हैं।

उपाध्यक्ष महोदय, मैं यह समझता हूं कि स्ट्राइक का अधिकार छीन कर आपने एक मौलिक जो अधिकारहै, उस अधिकार पर कुठाराघात किया है। यह बिल जब कानून बन जाएगा तो यह एंटी-पीपल होगा और मौलिक अधिकारियों के ऊपर कलंक का टीका साबित होगा। यह ब्लैक बिल है।

मैं इस बात को मानता हूँ कि वायोलेंस नहीं होना चाहिए। आप अगर यह कहते कि जो वायोलेंस करता है उसको सजा दी जानी चाहिये, मैं आपके साथ इत्तिफाक कर सकता था। सरकार यह कहती अगर कि सैबोटाजिंग नहीं होना चाहिये तो मैं उसके साथ होता। लेकिन किसी भी परिस्थिति में हड़ताल हमेशा लिए आप इसको बन्द कर दें, तो क्या इसका यह मतलब नहीं है कि यह सरकार टोटैलिटेरियनिज्म की तरफ जाना चाहती है ? वास्तव में सरकार चलाना रोप डांसिंग के बराबर होता है जहां पर आदमी को बड़ा बैलेंस करना पड़ता है। आपको दिक्कतें हैं, इसको मैं मानता हूं। लेकिन दिक्कतों का यह मतलब नहीं है कि आप प्रजातंत्र का गला घोंट दें।

जब इंग्लैंड में रेलवे वर्कर्ज की वर्क टू रूल स्ट्राइक चल रही थी तब मैं वहीं था। मैंने देखा कि वहां सरकार ने कोई एमरजेंसी डिक्लेयर नहीं की। यहां पर अगर सरकार को कोई तकलीफ है तो वह एमरजेंसी ला सकती है, आर्डिनेंस जारी करने की पावर उसके पास है। 1960 के बाद 1968 में जाकर एक दिन की टोकन स्ट्राइक हुई है। ऐसी अवस्था में कौन सा जस्टिफिकेशन है आपके पास की आप इसके बारे में एक रेग्युलर ला बनाना चाहते हैं। कोई भी आपके पास जस्टीफिकेशन नहीं है। अगर सरकार को कभी दिक्कत आती है तो वह आर्डिनेंस ला सकती है। आपको मालूम ही होगा कि जब भी एमरजेंसी आई है सदन के इधर के लोग भी और उधर के लोग भी हमेशा सरकार के साथ रहे हैं, सरकार का उन्होंने साथ दिया है। फंडेमेंटल राइट्स को ताक पर रख कर हमेशा आपके हाथ में हमने बागडोर दी है। चीनी हमला हुआ पाकिस्तान का हमला हुआ, तब सब आपके साथ थे। आज एक रेग्युलर एक्ट बनाने की क्या जरूरत है, यह मैं पूछना चाहता हूँ। अगर आप को कुछ तकलीफ होती है तो जब तक डैमोक्रेसी है तब तक हमेशा होगी ही। हर एक सरकार को होती है। हर एक पार्टी जो डैमोक्रेसी में विश्वास रखती है उसको इस दिक्कत का, इस तकलीफ का सामना करना ही पड़ेगा। चूंकि हमारा विश्वास डैमोक्रेसी में है, इस वास्ते हमको बैलैंस्ड जजमेंट रखना चाहिये।

हमारे कम्युनिस्ट भाई हैं जोकि हमेशा डैमोक्रेसी की दुहाई देते हैं। मैं इससे इत्तिफाक नहीं करता हूँ। इसका कारण यह है कि जब तक वे पावर में नहीं आते हैं तब तक वे फंडेमेंटल राइट्स, डैमोक्रेटिक राइट्स इत्यादि की बातें करते हैं लेकिन कल को भगवान न करे हमारे कम्युनिस्ट भाई सेंटर में पावर में आ जाएं, तो मैं उन से पूछना चाहता हूँ कि क्यों बनर्जी साहब, आप स्ट्राइक का अधिकार देंगे ?

श्री स० मों० बनर्जी : देंगे।

श्री कंवर लाल गुप्त : क्या रूस में या चीन में स्ट्राइक का अधिकार है ? कहीं नहीं है। कम्युनिस्ट पार्टी की डैमोक्रेसी का तो मैं यही मतलब लगाता हूं कि अपनी आत्मा को दबा कर ढीठ हो कर प्रजातंत्र की बात करते जाओ।

हमारे कम्युनिस्ट भाई तो प्रजातंत्र में विश्वास नहीं करते है, लेकिन सरकार तो करती है। अगर यह करती है तो मैं पूछना चाहता हूँ कि क्यों आपने प्रजातंत्र का गला घोंटने की ठानी है ?

आज बीस साल बाद आप क्यों इस विधेयक को लाये हैं ? इसका कारण यह है कि यह सरकार आहिस्ता आहिस्ता अपने आपको कमजोर महसूस करने लग गई है। किसी भी सरकार या किसी भी पार्टी को ताकत जनता से मिलती है। जब जनता की स्पोर्ट कम हो जाती है किसी भी पार्टी को या सरकार को, तब वह कोशिश करती है कि किसी न किसी तरह से अपने कुर्सियां बनाये रक्खी जायें और ऐसा करने के लिए वह कानूनों की आड़ लेती हैं, पुलिस और मिलिटरी की आड़ लेती है। क्या अंग्रेजों की बात आप भूल गए हैं ? उनको लाठी, तलवार, गोलियाँ, पुलिस, मिलिटरी वगैरह नहीं बचा सकी। कारण यह है कि उस सरकार को जनता का विश्वास प्राप्त नहीं था। आपको भी यह कानून बचा नहीं सकेगा। यह उस चीज का कोई हल नहीं है।

मैंने खुद कहा है कि मैं सरकारी कर्मचारियों द्वारा बार-बार हड़ताल पर जाना पसन्द नहीं करता, इसको अच्छा नहीं समझता कि वायोलेंस और गड़बड़ हो। लेकिन हड़ताल तभी होनी चाहिये जब जेनुइन डिफिकलटी हो। हड़ताल एक दम नहीं होती है। आप पहले यूनियंज को रिकगनाइज करते हैं। यूनियन लीडर्ज को आपने छुट्टी दे रखी है कि वे यूनियंज का काम करें। यूनियंज उनकी तनख्वाह देती हैं। वे सरकारी कर्मचारी रहते हैं। आपने उनको काम करने की छुट्टी दी हुई है। इसका मतलब यह है कि बीस साल तक आप ट्रेड यूनियंज का काम चले, इसको बढ़ावा देते रहे हैं। जब ऐसी बात है तो आज आप उनका गला क्यों घोटना चाहते हैं ? क्या इसका जस्टिफिकेशन है ? अगर लोगों की भलाई की बात आप कहते हैं, तो मैं इसको मान लेता हूं। लेकिन इस में लोगों की भलाई नहीं है। अगर कहीं वायलेंस होती है, या गड़बड़ होती है और जनता के हित में कोई कानून या आर्डिनेंस पास करना जरूरी है, तो कोई भी सदस्य उस पर एतराज नहीं करेगा। जहाँ तक 19 सितम्बर की हड़ताल का सम्बन्ध है, हम लोग कभी भी यह मांग नहीं करेंगे कि अगर किसी सरकारी कर्मचारी ने वायलेंस की है, तो उसको सजा नहीं मिलनी चाहिए। लेकिन अगर किसी ने यह सोचते हुए कि सरकार गलती पर है—और सरकार कई बार गलती करती है—शान्तिपूर्ण तरीके से उसके विरुद्ध आवाज उठाई, या हड़ताल की, तो उसके इस अधिकार को स्वीकार करना चाहिए। इस लिए सरकार द्वारा इसके विरुद्ध हमेशा के लिए अपने हाथ में पावर्ज लेना गलत होगा।

सरकार को कानून का सहारा लेने के बजाये इस समस्या की जड़ में में जा कर सोचना चाहिए कि आखिर लोग ऐसे क्यों करते हैं। जब तक सरकार मौलिक रूप से इस समस्या का समाधान नहीं करेगी, तब तक कानून इस बारे में सहायक नहीं हो सकता है। आज स्टुडेंट्स को देखिये। जगह जगह पर झगड़े हो रहे हैं, हर एक यूनिवर्सिटी बन्द हो रही है, चारों तरफ लालेसनेस और इनडिसिप्लिन फैल रही है। यह सब कुछ क्यों हो रहा है ? सरकार के पास कानून है, दफा 144 है, पुलिस है। इसके बावजूद इस प्रकार की घटनायें क्यों हो रही हैं ? मैं समझता हूँ कि इस का कारण यह है कि आज तक सरकार ने इस देश को एक उचित दिशा, डायरेक्शन, नहीं दी है। वह लोगों की आर्थिक स्थिति को सुधारने में असफल रही है। आज देश में करोड़ों आदमी भूखों मर रहे हैं। आज स्कूलों-कालेज में पढ़ने वाले विद्यार्थियों को मालूम नहीं है कि शिक्षा प्राप्त करने के बाद उन्हें कोई नौकरी मिलेगी या नहीं। लाखों ऐसे रेल कर्मचारी हैं, जिन को पेट भरने के लिए रोटी भी नहीं मिलती है।

आखिर इन बातों का इन्तजाम किसने करना

[श्री कंवरलाल गुप्त]

है ? अगर बीस साल हुकूमत करने के बाद भी यह सरकार अपने कर्मचारियों को रुपये की परचेजिंग कैपेसिटी को दृष्टि में रखते हुए उन्हें 1947 में मिलने वाली तनख्वाह आज, 1968 में, नहीं दे सकती है, तो आज वह जो सजा रेल कर्मचारियों को दे रही है, वह उन्हें नहीं मिलनी चाहिए; वह सजा मेरे सामने बैठे हुए लोगों को मिलनी चाहिए, जो लोगों को रोटी देने में कपड़े और मकान की बात तो छोड़ दीजिए बुरी तरह से फेल हुए हैं। सरकार को इस समस्या के रूट काजमें जाना चाहिए।

पीछे किन्हीं परिस्थितियों में सरकार ने यह आर्डिनेंस तो निकाल दिया, लेकिन ताज्जुब इस बात पर है कि आज किसी किस्म की गड़बड़ नहीं है, कोई हड़ताल नहीं हो रही है, लेकिन फिर भी यह कानून पास किया जा रहा है।

श्री स० मो० बनर्जी : इनके दिमाग में हड़ताल है।

श्री कंवर लाल गुप्त : आज जो परिस्थिति है, उसके लिए वर्तमान कानून, एग्जिसिटग लाज ही काफी मजबूत है। अगर कोई आदमी रेल को रोकता है या रेलवे कर्मचारी को काम नहीं करने देता है, तो इंडियन पीनल कोड के अन्तर्गत उसे गवर्नमेंट सरवेंट के काम में आबस्ट्रक्शन पैदा करने के जुर्म में पकड़ा जा सकता है। आज सरकार को और अधिक ताकत लेने की जरूरत नहीं है।

लेकिन हम ने देखा है कि इस सरकार को यह आदत हो गई है कि वह ज्यादा ताकत तो लेती जाती है, लेकिन जहां उसकी जरूरत नहीं है, वहां वह उसको इस्तेमाल करती है और जहां जरूरत है, वहां उसको इस्तेमाल नहीं करती है। आपको याद होगा कि पिछले सेशन में जब किसी सदस्य ने पूछा कि जो लोग माओ की तस्वीरें लगाते हैं या "अयूब जिन्दाबाद" के नारे लगाते हैं, उन्हें गिरफ्तार क्यों नहीं किया जाता है, तो श्री शुक्ल ने जवाब दिया कि सरकार के पास कोई ऐसा कानून नही है, जिसके मातहत उन्हें गिरफ्तार किया जा सके। उस बात को चार महीने हो गये हैं, लेकिन आज तक सरकार ऐसा कोई कानून बना कर नहीं लाई है, जिसकी आज केरल, कलकत्ता और कई दूसरे स्थानों पर जरूरत है।

इसके मुकाबले में सरकार एक ऐसा कानून ले कर आई है, जिसकी जरूरत नहीं थी। और वह कानून किस के विरुद्ध लाया गया है ? उन लोगों के विरुद्ध, जो उसके अपने अंग हैं।

मन्त्री महोदय इस सदन को यह विश्वास नहीं दिला सके हैं कि इस कानून की कोई जस्टिफिकेशन है। इस सरकार को लोगों के विश्वास पर जिन्दा रहना चाहिए। उसे कानून गोली और लाठी पर ही विश्वास नहीं रखना चाहिए। यह कानून एन्टी-लेबर, एन्टी-पीपल है और यह ब्लैक बिल है। जो लोग प्रजातंत्र में विश्वास करते हैं, उन सब को पूरे जोर से इसका विरोध करना चाहिए।

SHRI SURENDRANATH DWIVEDY (Kendrapara) : Sir, this House has devoted more than 9 hours to this Bill and the number of amendments moved must have convinced the minister that it is not only that we want to oppose anything that the Government brings forward, but the Bill has such dangerous implication. Unless the Government thoroughly looks into it, it is going to illegalise strickes in this country. I know the Law Minister repeated that Government is not going to illegalise strikes. But the fact remains that this Bill is going to do that. Take obstruction of railway track. Are there no provisions in the statutes already passed under which a person who obstructs the railway track can be arrested ? There are. The right of the people to register their protest by obstructing or offering satyagraha is there in the Constitution. It is the inherent right. I would have understood that the Government was honest in its intentions if it had accepted an amendment that this Bill will not be

applicable to a token strike or a legal strike. But this amendment was rejected after a division.

Legal strike means regular notice according to law has been given. There is the right of pickoting we learnt from Gandhiji. If I give regular notice that I am going to picket at such and such a place to register my protest against an injustice, is that an illegal act ? Do you want to prevent even that ? I am completely surprised at the way this Government is functioning. For little things, they want to take more and more powers, because they are afraid of the people. There is no doubt about that. One by one they are curbing the powers of the people. They know they cannot tamper with the fundamental rights in the Constitution so easily. So, by some other means they want to curb the rights of the people by passing legislation like the Unlawful Activities Prevention Act, Central Industrial Security Force Act, etc. If you remove these demoratic rights of the people one by one, the people will ultimately take to unlawful violent means. You are really encouraging this tendency by Bills of this nature. If people are determined to disobey your order, do you think such a measure will be able to prevent that ? Not at all.

The Minister said, we are not curbing the rights of railway men alone and it is applicable to others also. The regular laws are there to arrest them and take action. What was the necessity for this Bill ? It was only the vindictive attitude and nothing else. These ministers who are to decide the policies completely forget that they owe allegiance to the Constitution, not to the bureaucracy that only knows the rule of the rod. Otherwise, they would not have succumbed to this pressure that there was no law, these things are happening; and this was necessary. Laws need to be changed to see that the people's inherent rights are not curbed. I would, therefore, register my protest against this Bill. What are you going to do by this Bill ? You are only inviting more trouble. There is no doubt in my mind that you are really inviting more trouble, more destruction of railway property. This Bill is not going to save railway property from destruction.

MR. DEPUTY-SPEAKER : He may continue his specch after lunch.

13.00 hrs.

The Lok Sabha adjourned for Lunch till fourteen of the Clock

———

The Lok Sabha re-assembled after Lunch at Seven Minutes Past Fourteen of the Clock

[Mr. Deputy-Speaker *in the Chair*]

RE. REPORTED ARREST OF SUGAR-CANE GROWERS

MR. DEPUTY-SPEAKER : Shri S.N. Dwivedy to continue his speech.

श्री रणधीर सिंह (रोहतक) : डिप्टी स्पीकर महोदय, आपकी मार्फत सरकार की नोटिस में मैं इस वक्त जो बात लाना चाहता हूँ, उसे सुन कर आपको ताज्जुब होगा। सैंकड़ों, हजारों किसानों को गन्ने की कीमत ठीक मांगने के जुर्म में जेलों में डाला जा रहा है और यह काम मिल मालिक करवा रहे हैं। यह सरकार का सवाल नहीं है, बल्कि मिल मालिक पुलिस से मिल कर हजारों किसानों को जेल में डलवा रहे हैं......

MR. DEPUTY SPEAKER : As I said yesterday, this is not another zero hour.

श्री रणधीर सिंह : किसान अपने गन्ने की ठीक कीमत मांग रहा है, वह कहता है कि उसके गन्ने का भाव ढाई रु० मन नहीं होना चाहिये, बल्कि 11 रु० मन दिया जाय। जब वे यह भाव मांगते हैं तो उनको पीटा जा रहा है, जेल में डलवाया जा रहा है। मैं डिप्टी प्राइम मिनिस्टर और पार्लियामेंट्री अफेयर्स मिनिस्टर से आपके मार्फत कहना चाहता हूं कि वे इस मामले में दखल दें, किसान की मदद करें, उस को जेल जाने से बचायें और उसको ठीक कीमत दिलवायें। गवर्नमेंट खुद मान चुकी है कि ढाई